

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 311/TT/2019

Subject : Petition for revision of transmission tariff of 2001-04 and 2004-09 tariff periods on account of change in IOL and IOWC to the extent of revision in IOL and in Maintenance Spares and consequent revision of transmission tariff for 2009-14 tariff period, truing up of tariff of 2014-19 tariff period and determination of tariff of 2019-24 tariff period for 50 MVA Auto Transformer at Malda in Eastern Region.

Date of Hearing : 31.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company and 5 others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri V. Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for revision of tariff of the 2001-04 and 2004-09 tariff periods and consequent revision of tariff of the 2009-14 tariff period, truing-up of tariff of the 2014-19 tariff period and determination of tariff of the 2019-24 tariff period of 50 MVA Auto Transformer at Malda in Eastern Region.

3. The representative of the Petitioner submitted that the tariff of the instant asset for the 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was allowed vide order dated 26.11.2015 in Petition No. 239/TT/2014. He submitted that revision of tariff of 2001-04, 2004-09 and 2009-14 tariff periods is sought in terms of APTEL's judgments dated 22.1.2007 and 13.6.2007 in Appeal Nos.81/2005 and 139/2006 respectively. He further submitted that the Petitioner has now submitted the revised computation of Interest on Loan and Maintenance Spares for the 2001-04 and 2004-09 tariff periods for computation of revised tariff for the said period and consequential



revision of tariff of the 2009-14 tariff block. He further requested to grant tariff as prayed in the petition.

4. In response to a query of the Commission regarding the impact of revision of tariff in the instant matter, the representative of the petitioner submitted that there is a minor impact and the details for each tariff period are submitted in the petition. In response to another query, he submitted that there is no issue of de-capitalization in case of instant assets.

5. After hearing the representative of the petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

